

In the National Company Law Tribunal, Jaipur

Item No. 01

CP No. (IB)- 223/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

**Anand Bhaiya Prop. Bhuvan TechniqueApplicant/Petitioners
VS.**

Bishnoi Brothers Hotels & Resorts Pvt. Ltd.Respondent

Order delivered on 30.08.2019

**Coram: DR. POONDLA BHASKARA MOHAN, JUDICIAL MEMBER
SH. RAGHU NAYYAR, TECHNICAL MEMBER**

For Petitioner (s) : Raunak Bapna, Adv.
For Respondent(s) : None-appeared

ORDER

The learned counsel for the applicant shall take out personal notice to the respondent and the directors of the Respondent Company by SPAD/RPAD and by all other modes and file proof of service within one week from today. Post the matter on 17.09.2019.


(SHRI RAGHU NAYYAR)
TECHNICAL MEMBER


(DR. POONDLA BHASKARA MOHAN)
JUDICIAL MEMBER